

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 1151/2016**

**IN THE MATTER OF:**

**M/s RKG International Pvt. Ltd.  
Vs  
M/s Delhi Forge Ltd. & Ars.**

**.... APPLICANT / PETITIONER**

**.... RESPONDENT**

**SECTION:**

**Under Section 433 (e), 434 and 439**

**Order delivered on 20.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER**

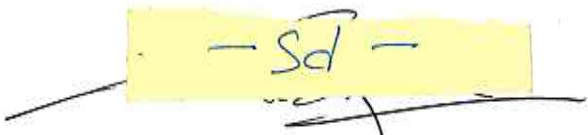
**:- Mr. Ankit Singal, Advocate**

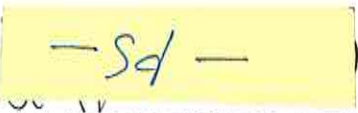
**For the RESPONDENT**

**:- Mr. KVS Gupta, Advocate**

**ORDER**

Learned Counsel for the parties are present. It is represented by the Learned Counsel for Respondent that in relation to the amount claimed in the petition a Bankers Cheque No. 094268 for an amount of Rs. 4,53,612.00 has been handed over today to the Learned Counsel for the Petitioner and that in the circumstances, the claim stands fully settled. Learned Counsel for the Petitioner accepts the same and seeks for withdrawal of the Company Petition as settled. In the circumstances, the company petition is dismissed as withdrawn.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**